

HCBB No.2/2020

High Court of Karnataka,
Bengaluru,
Dated: 30th May 2020

CIRCULAR

The High Court of Karnataka will resume limited functioning from 01.06.2020 and considering the situation created by COVID-19 pandemic, it is hereby informed that the Advocates while appearing for hearing in open Court and/or through Video Conferencing, shall, for the time being, have the option of wearing plain white-shirt/white-salwar-kameez of any sober colour/saree of any sober colour with a plain white neck band instead of regular prescribed dress.

BY ORDER,

Sd/-
(Rajendra Badamikar)
Registrar General

To:-

1. The Secretary to Hon'ble the Chief Justice,
2. The Private Secretaries to all the Hon'ble Judges,
3. The P.As to all the Registrars,
4. The Directors, Karnataka Judicial Academy / Bangalore Mediation Centre / Arbitration Centre, Bengaluru,
5. The Additional Registrar Generals, High Court of Karnataka Benches at Dharwad and Kalaburagi for necessary action,
6. The Member Secretary, Karnataka State Legal Services Authority, Nyayadegula, H.Siddaiah Road, Bengaluru,
7. The Secretary, High Court Legal Services Committee,

8. The Assistant Secretary, Karnataka Law Reporting Council, Bengaluru,
9. The President, Advocates' Association, High Court Buildings, Bengaluru,
10. The Chairman, Karnataka State Bar Council, Dr. Ambedkar Veedhi, Bengaluru,
11. The Advocate General in Karnataka, Bengaluru,
12. All Group – 'A' and 'B' officers of this office for information and necessary action,
13. All the Court Halls,
14. Circular File,
15. Office Copy.